

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 338/TL/2024

Subject : Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to the Transmission System to be implemented by Khavda IV A Power Transmission Limited.

Petitioner : Khavda IV A Power Transmission Limited (KIVAPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 339/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Khavda IV A Power Transmission Limited.

Petitioner : Khavda IV A Power Transmission Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **28.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Prashant Kumar, KIVAPTL
Shri Ritam Biswas, RECPDCL
Shri Siddharth Sharma, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions had been filed seeking a grant of the transmission licence for establishing the "Transmission Scheme for Evacuation of Power from Potential Renewable Energy Zones in Khavda area of Gujarat under Phase IV (7 GW): Part A" ('the Project') and for the adoption of transmission charges in respect of the Project discovered pursuant to the tariff based competitive bidding process.

2. The representative of CTUIL submitted that CTUIL has already given its recommendations under Section 15(4) of the Act for the grant of a transmission licence to the Petitioner.

3. Considering the submissions made by the Petitioner and CTUIL, the Commission ordered as under:

(a) Admit and issue notice to the Respondents, subject to just exceptions;

(b) The Respondents to file their respective reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s) within a week thereafter.

4. Subject to the above, the matters were reserved for the order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)